

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 10732/2019

(Arising out of impugned final judgment and order dated 13-05-2019 in CRLA No. 1503/1989 passed by the High Court of Judicature at Allahabad)

TULSI RAM YADAV

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(IA No. 18848/2021 - GRANT OF BAIL)

Date : 12-03-2021 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.M. KHANWILKAR
HON'BLE MR. JUSTICE DINESH MAHESHWARI

For Petitioner(s) Mr. Ravindra Singh, Sr. Adv.
Mr. Raman Yadav, Adv
Mr. Syed Mehdi Imam, AOR

For Respondent(s) Mr. Ardhendumauli Kumar Prasad, AOR

UPON hearing the counsel the Court made the following
O R D E R

List this special leave petition along with SLP(Cr1.)
Diary No.19322 of 2020 filed by the State against the acquittal of
accused No.2 on 19.03.2021.

(SWETA DHYANI)
COURT MASTER (SH)

(VIDYA NEGI)
COURT MASTER (NSH)